IN THE CENTRAL ADMINISTRATIVE TRIBINAL, JAIPIR BENCH, JAIPIR.

CP 105/2001 (OA 253/99)

DATE OF ORDER: 25.10.2002

Mahesh son of Madho ressident of Village & Post Nimoda, District Sawaimadhopur, employed as Gangman, Hindon under PWI, Kota.

....Applicant.

VERSUS

Kirpal Chaudhary, AFN, Gamgapur, Western Railway, Kota Division, Kota.

....Respondent.

None for the applicant.

Mr. T.P. Sharma, Counsel for the respondents.

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Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

This Contempt is filed for alleged wilful disobedience of the order dated 27.9.2000 of this Tribunal in OA No. 253/99.

Based on the show cause notice issued by the Tribunal, the respondent contemner has filed the reply. He has submitted that applicant himself has failed to comply the order of the Tribunal. It was specifically ordered that in case the applicant files a fresh representation within one month, the respondent No. 2 will dispose o.f. representation within two months of its receipt. But the applicant did not submit such representation & himself did not comply with the order. Therefore, respondent-contemner was unable to comply the order of the Tribunal. The learned counsel, Mr. T.P. Sharma, also submitted that till now the said representation has not been received.

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- 3. It is seen from the last four order sheets that none appeared on behalf of the applicant on 19.4.2002, 13.5.2002, 21.8.2002 & 3.10.2002. Today also, none has appeared on behalf of the applicant. It appears that applicant has lost interest in pursuing this Contempt Petition.
- 4. In these circumstances, this Contempt Petition is dismissed. Noticee is discharged.

(M.L. CHAUHAN)

MEMBER (J)

(H.O. GUPTA)

MEMBER (A)